

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:581
ANSWERED ON:11.11.2010
UNCLE JUDGE SYNDROME
Rajendran Shri C.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission in its 230th Report, had recommended to eliminate `Uncle Judges` Syndrome;
- (b) if so, the details thereof; and
- (c) the action taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (c): The Law Commission of India in their 230 Report has mentioned the matter of appointment of Uncle Judges in the High Courts, wherein it is said that the Judges, whose kith and kin are practising in a High Court, should not be appointed in the same High Court.

The procedure for appointment of Judges, which is based on the judgement of the Supreme Court, has been debated in various fora and there have been demands to change the same. However, there is, at present, no specific proposal to bring about any change in the present system of appointment of Judges in the Supreme Court and the High Courts.